



2026:AHC:21890

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 378 of 2026

Sudhir Kumar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Brajesh Shukla, Kartik Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"i. To Issue a writ, order or direction in the nature of Mandamus directing the respondent no.2 (Consolidation Officer Bijnor, District Bijnor) to decide the Case No.- 202554131616010029), (State Vs. Diwan Singh), under Section 9A(2) of the U.P. Consolidation of Holdings Act, within stipulated period fixed by this Hon'ble Court."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **ten months** from the date of production of certified copy of this order.
5. With the aforesaid direction, this petition is finally **disposed of**.

February 2, 2026
vkg

(Dinesh Pathak,J.)